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**Central Administrative Tribunal, Principal Bench**

**Original Application No.2799 of 2003**

New Delhi. this the 20th day of November,2003

**Hon'ble Mr.Justice V.S.Agarwal,Chairman  
Hon'ble Mr.S.A. Singh,Member(A)**

Arvind Jindal,  
S/o Shri O.P. Gupta,  
R/o 76, Ashoka Park (Main)  
Rohtak Road.  
Delhi-35

.... **Applicant**

(By Advocate: Shri M.K. Bhardwaj)

**Versus**

**Union of India & ors. through:**

1. **Secretary.**  
Ministry of Defence,  
South Block,  
New Delhi-11

2. **Director General Quality Assurance.**  
Department of Defence Production,  
Ministry of Defence,  
Government of India.  
South Block, New Delhi-11

3. **Director Quality Assurance (Vehicles)**  
Department of Defence Production,  
Ministry of Defence, G-Block.  
Government of India,  
DHQ Post Office,  
New Delhi-11

.... **Respondents**

**O R D E R (ORAL)**

**By Justice V.S. Aggarwal,Chairman**

Earlier the applicant had filed O.A.2988/2002 which was disposed of on 12.3.2003. This Tribunal had quashed the impugned order that had been passed imposing the penalty. The matter was remitted.

2. In pursuance of the said order, a note of disagreement dated 27.10.2003 has been issued and conveyed to the applicant. He has been asked to submit his representation within 30 days.

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3. By virtue of the present application, the applicant seeks quashing of the said notice/note of disagreement contending that in pursuance of the same, he is likely to suffer more and in any case, it is contended further that the earlier disciplinary authority has now become the appellate authority.

4. We are not dwelling into this controversy. The reasons are obvious. The applicant may answer the notice and thereupon the cause, if any, may arise if any final order is passed. At this stage, the petition is premature.

5. As regards the apprehensions of the applicant to which we have referred to, they are presumptive in nature.

6. Subject to aforesaid, the O.A. being without merit must fail and is dismissed.

  
( S.A. Singh )

Member (A)

  
( V.S. Aggarwal )  
Chairman

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